



2026:DHC:2034-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 6388/2016 & CM APPL. 31024/2021  
SOUTH DELHI MUNICIPAL CORPORATION .....Petitioner

Through:

versus

UNION OF INDIA AND ANR .....Respondents

Through: Mr. Rajesh Kumar, Standing  
Counsel with Mr. Yash Narain, Advocate for  
R-2.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**10.03.2026**

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**C. HARI SHANKAR, J.**

1. There is no appearance on behalf of the petitioner today despite the matter having been called out twice. There was no appearance yesterday either despite the matter having been called out twice.

2. We had specifically noted in the order passed yesterday that if there will be no appearance on behalf of the petitioner today, we would dismiss the writ petition for default and non-prosecution.

3. Accordingly, the writ petition is dismissed in default and for non-prosecution.

**C. HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**MARCH 10, 2026/pa**